

Central Administrative Tribunal, Principal Bench

Contempt Petition No.303 of 2002 in  
Original Application No.845 of 2000  
M.A.No.2762/2002

New Delhi, this the 17th day of December, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A.T. Rizvi, Member (A)

(27)

1. All India CPWD (MRM) Karamchari  
Sangathan (Regd.) its  
President Shri Satish Kumar, 34-D  
D.I.Z. Area, Sector-4, Raja Bazar,  
New Delhi-1
2. Pati Raj S/o Shri Ramjas  
Beldar
3. Subhash Chand S/o Shri Panna Lal  
Beldar (HR)
4. Gorakh Nath S/o Shri Amar Nath  
Beldar
5. Bhauri Lal S/o Shri Pokhar Ram  
Plumber
6. Nafe Singh S/o Shri Maman Ram  
Sewerman
7. Chander Pal S/o Shri Ami Chand  
Sweeper
8. Dinesh Chand S/o Shri Kishan Ram  
Beldar
9. Ram Sahai S/o Shri Basant Ram  
Sewerman
10. Kailash Chand S/o Shri Kalyan Singh  
Beldar
11. Ramesh Kumar S/o Shri Badri Prasad  
Mason
12. Mukesh Kumar S/o late Shri Gopi Ram  
Beldar
13. Shakti Chand S/o Shri Ridku Ram  
Cook cum Care Taker
14. Saroop Singh S/o Shri Uttam Singh  
MLD
15. Ram Achal S/o Shri Ram Lal  
Painter
16. Govind Singh S/o Shri Jeet Singh  
MLD
17. Kishan Singh S/o Shri Charan Singh  
Plumber

18. Tek Chand S/o Shri Kishan  
Beldar

19. Mohar Singh S/o Shri Kichhu Lal  
Plumber

20. Harkesh S/o Shri Subh Ram  
Plumber

21. A.K. Mishra S/o Shri Chuttan Mishra  
Beldar

(28)

Applicants No. 2 to 21 C/o  
All India CPWD (MRM) Karamchari Sangathan (Regd.)  
through its President Shri Satish Kumar,  
R/o 4823, Balbir Nagar Extn., Gali No. 13,  
Shahdara, Delhi-92

.... Applicants

(By Advocate: Shri Naresh Kaushik)

Versus

1. **Shri M. Shankar,**  
the Secretary,  
Ministry of Urban Affairs & Employment  
Nirman Bhawan, New Delhi-1.

2. **Shri J.N. Bhawani Prasad,**  
The Director General (Works)  
C.P.W.D., Nirman Bhawan,  
New Delhi-1

.... Respondents

(By Advocate: Shri B.K. Aggarwal)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the petitioners states that he does not press the present contempt petition but would file a separate O.A. keeping in view the reply filed by the respondents.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.



( S.A.T. Rizvi )  
Member (A)



( V.S. Aggarwal )  
Chairman

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